

THE KARNATAKA CATTLE TRESPASS RULES, 1971

GSR 406-In exercise of the powers conferred by Section 31 of the Karnataka Cattle Trespass Act, 1966 (Karnataka Act 19 of 1966), the Government of Karnataka hereby makes the following rules, the draft of the said rules having been published as required by sub-section (1) of the said section in GSR 219, dated the 9th July, 1971 in the Extraordinary issue of Part IV, Section 2-C(i) of the Karnataka Gazette, dated the 15th July, 1971, namely.-

1. Title and commencement.-(1) These rules may be called the Karnataka Cattle Trespass Rules, 1971.

(2) They shall come into force at once.

2. Definitions.-In these rules, unless the context otherwise requires.

- (a) "**Act**" means the Karnataka Cattle Trespass Act, 1966 (Karnataka Act of 1966);
- (b) "**Form**" means a form specified in the Schedule to these rules;
- (c) "**Section**" means a section of the Act.

3. Registers to be kept and returns to be furnished by a pound-keeper.-Every pound-keeper shall.-

- (i) keep the registers; and
- (ii) furnish the returns,

in the forms specified in the Schedule to these rules.

4. Procedure to be followed when cattle are brought to a pound.-(1) When cattle are brought to a pound, the pound-keeper shall fill up the entries in the pound register in Form 1 as required by sub-section (2) of Section 6, and shall obtain the signature, or where a person is illiterate, the left hand thumb mark, of the person bringing the cattle to the pound, in the Register.

(2) The copy of the entry made under sub-section (2) of Section 6 to be given by the pound-keeper to the person seizing, or causing the seizure of the cattle, shall be in Form 2.

5. Manner of remitting fines realised.-The pound-keeper shall give a receipt in Form 3 for any amount realised on account of fine levied under sub-section (1) of Section 10, and such amount shall be remitted by him to the Government Treasury of the Taluk for being credited to the appropriate head of account in favour of the District Magistrate as required by sub-section (2) of Section 10.

6. Declaration regarding ownership of cattle.-(1) The declaration regarding ownership which the owner of the impounded cattle or his agent, is required to make before the impounded cattle is released by the pound-keeper, shall be in Form 4.

(2) The declaration referred to under sub-rule (1) shall be made in the presence of the pound-keeper and shall be attested by two witnesses.

7. Deposit and forfeiture of security.-(1) The sum to be deposited as security by the owner of the impounded cattle or his agent before any impounded cattle is released by the pound-keeper, shall be in accordance with the scale specified in the Table below.-

Scale of Security required to be deposited

Type of Cattle	Rates of Security in Rupees	
	For areas with a population of less than one lakh as per 1961 Census	For areas with a population of more than one lakh as per 1961 Census
(1)	(2)	(3)
Elephant	50	250
Camel	50	250
Buffalo	40	250
Horse	50	250
Mare	50	250
Gelding	50	250
Pony	50	250
Bull	50	250
Bullock	50	250
Ass	50	250
Cow	50	250
Calf	15	50
Colt	1	50
Filly	15	50
Mule	15	50
Pig	20	30

Rams	10	25
Ewe	10	25
Lamb	10	25
Goat	10	25
Kid	10	25
Sheep	10	25

(2) The amount deposited by way of security which shall be forfeited to the State Government under sub-section (2) of Section 13 in respect of any cattle which is impounded within a period of six months shall be twenty-five per cent of the amount deposited in respect of such cattle.

8. Procedure regarding making of deposit, custody and refund thereof.-(1) The sum to be deposited by way of security shall be paid in cash to the pound-keeper who shall acknowledge its receipt in Form 5.

(2) Every amount received by the pound-keeper as security deposit under sub-rule (1) shall be kept by him in his personal custody and account of such amount shall be maintained by him in Form 6.

(3) The pound-keeper shall on application made by or on behalf of the depositor refund the amount deposited on the expiry of the period of six months as required by sub-section (2) of Section 13 to the applicant after obtaining the signature of such person in the Register of Refunds kept in Form 7.

9. Manner of disposal of cattle.-If any cattle dies in the pound, the pound-keeper shall conduct a panchanama about the cause of death and dispose of the dead body and send a report to the District Magistrate in Form 8.

10. Repeal and savings.-All rules corresponding to these rules which are in force on the date of the commencement of these rules in the Mysore Area, Bombay Area, Coorg District, Hyderabad Area or Madras Area are hereby repealed except as respects things done or omitted to be done under such rules.

SCHEDULE

FORM 1

[See sub-section (2) of Section 6 and sub-rule (1) of Rule 4]

POUND REGISTER

Name of the Pound

Sl. No.	Receipt No. of impounded cattle	Date and hour of presentation of cattle	Name and residence of the person seizing or, causing the seizure of cattle	description of cattle		Name and residence of the owner if known	Signature or thumb impression of the person seizing or causing seizure of cattle	Date and hour of release of cattle	No. and date of Release Passes	Name of person releasing the cattle	Fine real-		Feeding charges			Total of columns 11(b) and 12(c)	Reclaimants signature of thumb impression	Reference to Sl. No. in the Register of Cattle sold
				Kind	Special marks of identification						Rate	Amount	Period of detention	Rate at which charged	Amount charged			
(1)	(2)	(3)	(4)	(5)	(6)	(7)	(8)	(9)	(10)	(11)	(12)			(13)	(14)	(15)		
										(a)	(b)	(a)	(b)	(c)				

FORM 2

[See sub-section (3) of Section 6 and sub-rule (2) of Rule 4]

RECEIPT FOR IMPOUNDED CATTLE

Name of pound

Book no.
Receipt. No

Sl. No.	Date and hour of presentation of Cattle	Description of cattle	Special Marks of Identification	Name residence of the person seizing of causing the seizure of Cattle	Name and residence of the owner if known
		Kind Number Age value Height Colour			
(1)	(2)	(3)	(4)	(5)	(6)

Date.....
keeper.

Signature of pound-

Amount received (in words)

(Original and duplicate with double sided carbon Duplicate being perforated)

FORM 3

[See Rule 5]

Pound Receipt and Release Pass

Book.No.
No.

ORIGINAL AND DUPLICATE
Name of Pound

No. in the Pound Register	Date and hour of release	No. and description of Cattle	Name and address of Person releasing the Cattle	Particulars of amount realised			Signature of pound-keeper	Date
				Amount of fines	Amount of feeding charges	Total		
(1)	(2)	(3)	(4)	(5)	(6)	(7)	(8)	(9)

Progressive Total

Amount received (in words)

FORM 4
[As per Section 13]
DECLARATION OF OWNERSHIP

I,.....son/daughter
of.....
residing at.....engaged
as.....
do hereby declare that I am the rightful owner of the said Cattle / that I am the
authorised representative of
Sri...../Smt..... the rightful owner of
the said Cattle.

I do hereby indemnify that in the event of any controversy that may arise
from the present delivery of the Cattle, I shall be liable to meet the
consequences or such losses thereof, in token of which I deposit a sum of
Rs..... which shall not be demanded for a period of six
months from today.

I abide for the forfeiture of the said deposit amount if during the above
said period, the cattle is impounded and the seizure is not adjudged illegal.

Signed this day the..... of the
month ofthe year.....
at.....in
the presence of the.....and the
witnesses.

Witnesses:

Signature.

PAYMENT

A sum of Rupees.....has
accordingly
been paid by.....to
Shri/Smt.....
.....

Before me

Witnesses:

(Any Local respectable person)

FORM 5

[See sub-rule (1) of Rule 8]

SECURITY DEPOSIT RECEIPT

Book No.....

Name of

Pound.....

No.....

Date.....

Received from.....a sum of Rs.(
)

.....only on account of Security Deposit
for..... (Class of cattle to be noted).

Signature of the person
of the
Paying the amount.

Signature
Pound-keeper.

Note:- Every alternative sheet to be headed Duplicate and perforated.

FORM 6

[See sub-rule (2) of Rule 8]

REGISTER OF SECURITY DEPOSITS

Sl. No	Receipt No. and date of Deposit	Name of the Depositor	On what account	Amount
(1)	(2)	(3)	(4)	(5)

Signature of the pound-keeper
Security
date

Mode of disposal of the
Deposit with

Forfeiture

FORM 7

[See sub-rule (3) of Rule 8]

Register of Refunds

Name of the Depositor	Item No. in the Deposit Register	Deposit amount	Reasons for Refund	Amount refunded	Signature of the Depositor with date
(1)	(2)	(3)	(4)	(5)	(6)

FORM 8

[See Rule 8]

Issue of Report of death of cattle impounded

Book No.
No.

Name of pound
Date of Report

1. Serial No. in the Pound Register.
2. Description of cattle
3. Date and hour of death.
4. Nature and cause of death.
5. Name and residence of the owner, if known.
6. Nature of disposal.
7. Signature of the person to whom made over.

Signature of the pound-keeper.